NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.01(MAH)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016

NAME OF THE PARTIES: Mr. Sunil Dubey

V/s. M/s. Brand Connect Communication (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	No. NAME DESI		GNATION		SIGNATURE	
1. Mr. 2. Mr. 3. Ms. 4. Mr.	Mustafa Cyrus Prachi Shiyam	Doctor, Sr. Ardeshir, Dhanani, Gopal, f	Advocate Advocate Advocate Advocate	?ilb Veritar Legal For	Maran	
				Yes Band Limited Respondent		
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Order

C.P. No. 01/397-398/CLB/MAH/2015

- 1. Ld. Counsels from the side of the Petitioner and the Respondent No. 1 to 4 are present.
- 2. A reference has been made of an order dated 11.05.2016 of CLB Mumbai Bench according to which the Petitioner can add 'Yes bank' in the Petition as one of the Respondent. Accordingly, an amended C.P. is on record.
- 3. Copy of amended petition has been served to Yes Bank, now impleaded as Respondent No. 5
- 4. Yes Bank is today duly represented by the Ld. Advocates. They want time to file a reply. Time granted.
- 5. Reply shall be filed on or before 14.11.2016. A copy to be served to the other side.
- 6. C.P. 01 of 2014 along-with C.A. 85 shall be heard 30.11.2016. All the dates duly announced in the court.

Sd/-

Dated: 22.09.2016

Shri M.K. Shrawat Member (Judicial)